

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI-5

R.A. No. 4/98 (O.A. 28/97)

Date of decision 15.12.98

Sri Chittaranjan Bhowmik,

PETITIONER(S)

Mr. G.K. Bhattacharyya,

Mr. B.P. Kataki

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. G. Sarma, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE SHRI G.L. SCANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Vice-Chairman

D. Barua

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Review Application No. 4 of 1998(O.A. No. 28/97).

Date of Order : This the 15th day of December, 1998.
(Agartala)

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Hon'ble Sri G.L. Sanglyine, Administrative Member.

Sri Chittaranjan Bhowmick,
Son of Late Madhab Chandra Bhowmick,
Mail Overseer (since retired)
Santibazar Sub-Division,
Tripura (South).

.....Applicant

By Advocate Mr. B.P. Kataki.

-versus-

1. Union of India,
represented by Director General,
Department of Post,
Government of India, New Delhi.

2. Chief Post Master General,
North Eastern Circle
Shillong-1.

3. Director of Postal Services
Tripura State,
Agartala-799001

...Respondents.

By Advocate Mr. G. Sarma, Addl. C.G.S.C.

O R D E R

BARUAH J. (V.C.).

This Review Application has been filed seeking review of the Judgement and Order passed by this Tribunal dated 5.6.97 in O.A. No. 28 of 1997.

In the Original Application the applicant prayed for a direction to the respondents to treat the date of his birth as 28th June, 1939 instead of 20th January, 1939. At the time of hearing of the said Original Appli-

Contd....

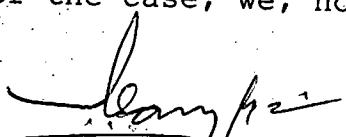
cation, a photocopy of the Transfer Certificate (Annexure -III A) was filed. This Tribunal did not accept the same on the ground that the Original was not produced.

In the torn age certificate in respect of month only alphabet 'J' was there and therefore it had been difficult for the Tribunal to come to the conclusion as to whether the month was January or June.

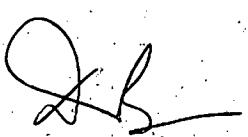
2. In paragraph 2 of this Review Application, the applicant has stated that original Transfer Certificate was lying in the office in which the applicant had been working. Because of this, he could not submit the original Transfer Certificate. However, at the time of hearing Mr. B.P.Kataki, learned counsel appearing on behalf of the Review Applicant has placed the original Transfer Certificate before us. No written objection has been filed against the averment made by the Review Applicant in paragraph 2 of the Review Application.

3. Considering the facts and circumstances stated herein before we allow the Review Application setting aside the judgement sought to be reviewed.

4. Considering the facts and circumstances of the case, we, however make no order as to costs.


(G.L.SANGLYINE)

Administrative Member


(D.N.BARUAH)

Vice-Chairman